

F.No. R-21/25/2016-Judl.  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
Judicial Section  
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By Speed Post

Shastri Bhavan, New Delhi  
Dated 9.5.2016

To,  
Sh Ram Chander Biswas,  
Ground Floor, Flat No. 2,  
27/2, Buxarah Road,  
Howrah - 711110.

Sub.: Appeal under section 19(1) of RTI Act, 2005-reg.

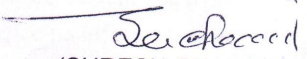
Sir,

Please refer to your appeal dated 18.3.2016 which has been received in this office on 28.3.2016 regarding furnishing of information sought under RTI Act, 2005.

2. Your appeal has been examined and it is found that the point-wise information given by the CPIO vide his letter dated 17.2.2016 is correct (copy enclosed).

3. If you are not satisfied with the information you may file appeal before 2<sup>nd</sup> Appellate Authority CIC, 2<sup>nd</sup> Floor, August Kranti Bhavan, Bhikaji Kama Place, New Delhi-66 within the time period as prescribed under the provision of RTI Act, 2005.

Yours sincerely

  
(SURESH CHANDRA)  
1<sup>ST</sup> Appellate Authority  
Ministry of Law & Justice  
Department of Legal Affairs  
Judicial Section

Copy to :

1. CPIO, Sh. R K Srivastava, Department of Legal Affairs, (Judicial Section).
2. RTI Cell, Ministry of Law & Justice, Department of Legal Affairs.

(SURESH CHANDRA)  
1<sup>ST</sup> Appellate Authority  
Judicial Section

(18)

F. No. R-21/141/2016-JUDICIAL  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
Judicial Section

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Shastri Bhawan, New Delhi,  
Dated, 17.02.2016  
Magha 28<sup>th</sup>, 1937 (Saka)

To,

Shri Ram Chandra Biswas,  
Ground Floor, Flat No. 2,  
27/2, Buxarah Road,  
Howrah - 711110.

Sub: An application seeking information under RTI Act- 2005-Reg.

Sir,

Please refer to your applications dated 14.12.2015 & 03.02.2016 on the subject mentioned above & find the requisite information sought by you as under:

Information in respect of Q. No.s 7, 8, 9, 10:

The information sought is in nature of query amounting to seeking legal advice, which is not covered under section 2(f) of RTI Act 2005, hence no information in this regard.

Information in respect of Q. Nos. 1, 2, 3, 4, 5, 6, 12:

Central Govt. Counsels are engaged on the recommendation of the concerned Law Officer/Asstt. Solicitor General & on the basis of their experience, professional competence, interest, reputation & standing at Bar, decided at higher levels.

You are also aware with the fact that engagement of Central Govt. Counsels is the prerogative of the Govt./Ministry, & it is done on the basis as mentioned above.

Information in respect of Q. 11:

No complaint/information in this regard is available.

Information in respect of Q. 13:

Empanelment for Railway Ministry is not the subject matter of this Ministry hence no information in this regard.

2. Information as sought in Q. 14 & 15 have been withdrawn by the applicant via his letter dated 03.02.2016 placed at F/X.

3. There is some inadvertent delay, which is unintentional & regretted.

3. Sh. Suresh Chandra, Joint Secretary & Legal Adviser to the Govt. of India Ministry of Law & Justice, Department of Legal Affairs, Shastri Bhawan, New Delhi is the First Appellate authority & time limit for first appeal is 30 days from receipt of this communication.

Yours faithfully



(Poonam Sur  
Deputy Legal Adviser & CPIO (Lin